

**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 30/06/2017 AT 02.30 PM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/64/ (IB)/2017
NAME OF THE PETITIONER(S) : S. MURUGABHARTI
NAME OF THE RESPONDENT(S) : SEVEN ELEVEN BUSINESS SERVICES PVT LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	S. KUMAR SAVITHA.G.	Counsel for Respondent	Savitha.G.
2.	ABISHEK RAMAN FOR. V.G. SURESH KUMAR	Counsel for Applicant	Abhishek Raman

ORDER

Counsel representing both the parties present. Counsel for respondent submitted that there was a Memorandum of Understanding reached in 2013 for settlement by way of disposing some properties lying in Ramanathapuram district (Tamilnadu). In view of this, the Counsel for respondent sought some time for filing a fresh proposal of settlement. At request of both Counsels, time is enlarged, with a direction to provide a copy of memo of proposed settlement to the other side. Put up on **19.07.2017 at 10.30 A.M.**


(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)